

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Original Application no. 253/2020

IN THE MATTER OF:

Rajender Singh & Ors.Original Applicant

Versus

State of Haryana & OrsRespondent

**REPORT ON BEHALF OF DEPUTY COMMISSIONER
GURUGRAM & HARYANA STATE POLLUTION CONTROL
BOARD HSPCB, IN COMPLIANCE OF ORDER DATED
15/07/2021**

MOST RESPECTFULLY SHOWETH:-

This Hon'ble Tribunal has taken cognizance on the report filed by Deputy Commissioner Gurugram and Regional Officer HSPCB Gurugram South during hearing on dated 15/07/2021 that "From the report it is not clear as to how much was the quantity of the waste, source thereof, information about other sites in the area and in what manner such waste has been disposed of. The Solid Waste Management Rules, 2016 lay down manner of disposal but the compliance of the said rules has not been mentioned in the report.

Accordingly, let the joint Committee give a further report mentioning the manner of disposal of the waste and arrangements for management of waste in future within two months by e-mail at judicial-ngt@gov.in preferable in the form of Image PDF. It may also ascertain generation,

processing and disposal sites and whether waste in question is local or from other places”

In compliance to these orders the Deputy Commissioner, Gurugram has appointed Additional Deputy Commissioner, Gurugram for necessary action along with Regional Officer, HSPCB, Gurugram South. The Additional Deputy Commissioner Gurugram and Regional Officer Gurugram South had conducted a meeting on dated 12/08/2021 to decide the further course of action. Accordingly a notice was issued to the Municipal Corporation Manesar vide no. 439-442 dated 16-08-2021 (copy attached as **Annexure-R1**) and MCM was asked to submit the detail as desired by Hon'ble National Green Tribunal, New Delhi. Municipal Corporation Manesar has submitted the reply vide memo no. 154 dated 27-08-2021 (copy attached as **Annexure-R2**) In which Municipal Corporation Manesar has written.

“It is submitted that Municipal Corporation Manesar had no palace to dump or disposal of the waste. And approximately 200 tonnes of waste is generated per day within the limit of Municipal Corporation Manesar. Further approximately 1,82,500 tonnes of the legacy waste is already lying in its jurisdiction. Incompliance of the orders of Hon'ble NGT, New Delhi to resolve the issue approx.6000 tonnes of Legacy Waste has been lifted from Nawada Fatehpur Village area. In addition to that to remove all the waste mentioned area, short term work order has already been issued to clear the garbage/waste from vulnerable points and transport it to the Municipal Council, Rewari site at Bawal, Haryana. This waste will be treated at the Bawal Site and the land lease procedure is under process”

Afterward, the Additional Deputy Commissioner Gurugram and Regional Officer, HSPCB, Gurugram South

inspected the site and it was found that legacy solid waste has been lifted by Municipal Corporation Manesar. The pond area/site photograph before (26th March 2021) and after (10th September 2021) of the site is enclosed (copy attached as **Annexure-R3**).

"Further submitted that Municipal Corporation Manesar has already circulated a tender to appoint project monitoring consultant. This group consultant will secure all the elements of integrated solid waste management request for the proposal. It will be public private partnership project that will cover door to door collocation and transportation of municipal solid waste and processing and disposal of the waste too. The target deadline to flow the tender 01.12.2021. It is worthwhile to mention here that advertisement in all leading daily newspaper has also been issued to the bulk waste generators for the purpose of processing/managing the waste at their own level in the property/premises/sites. Moreover notices have also been issued to the bulk waste generators for the same purpose. Apart from the above mentioned pro-active steps, Municipal Corporation Manesar is also collecting and transporting the waste from the unauthorized points also".

The Report is submitted for kind consideration of this Hon'ble Tribunal. The direction passed by this Hon'ble Tribunal shall be complied with in true letter and spirit.

Place: Gurugram

Dated: 14/09/2021


**Regional Officer
HSPCB, Gurugram
Region (S)**


**Additional Deputy Commissioner
Gurugram**



HSPCB

Regional Office, Gurugram (S)
Haryana State Pollution Control Board

3rd Floor, HSIIDC Complex, IMT Manesar, Gurugram

Website - www.hspcb.gov.in, E-Mail - hspcbrogrs@gmail.com

Tele No. 0124-2290207, 0124-2290208

No. HSPCB/GRS/2021/

439-442

Dated:

16/08/2021

To

The Joint Commissioner,
Municipal Corporation, 4th Floor
HSIIDC Complex, IMT Manesar, Gurugram

Sub.: To submit compliance report in reference to the NGT order dated 15/07/2021 and decision taken in the meeting of ADC Gurugram in the matter of OA no. 253 of 2020.

Ref.: Your office memo no. CMC/MCM/2021/26 dated 21-06-2021.

Whereas Rajender Singh has filed an application in Hon'ble National Green Tribunal as OA no. 253 of 2020 against the illegal dumping of Municipal Waste at Village Nawada Fatehpur, Manesar, Gurugram.

Whereas, in compliance to the orders of Hon'ble NGT dated 15/07/2021 in the above said case. Deputy Commissioner, Gurugram has appointed ADC Gurugram for necessary action and as per decision taken in the meeting of ADC Gurugram and RO HSPCB on dated 12/08/2021 at 4:00 PM, you are asked to submit your reply on the observations of NGT within 07 days, so that further verification can be completed and report may be furnished in NGT well within time.

1. How much was quantity of the waste, source thereof, information about other sites in the area and in what manner such waste has been disposed of.
2. What arrangement has been provided by Municipal Corporation, Manesar for disposal of waste in future.

Treat it as Most Urgent and Time Bound


Regional Officer
Gurugram Region (S)

Endst no. HSPCB/GRS/2021/

dated :

A copy of above is forwarded to the following:-

1. The Deputy Commissioner, Gurugram for information please
2. The Commissioner, Municipal Corporation, Manesar with a request to issue necessary direction for compliance of the said directions.
3. The Additional Deputy Commissioner, Gurugram for information please.




Regional Officer
Gurugram Region (S)



From

Joint Commissioner,
Municipal Corporation,
Manesar.

To

The Regional Officer,
Haryana State Pollution Control Board,
3rd Floor, HSIIDC Complex, IMT Manesar,
Gurugram Region (S).

Memo No. MCM/EE/2021/154

dated:-27/08/2021

Subject:- To submit compliance report in reference to NGT order dated 15.07.2021 and decision taken in the meeting of Addl. Deputy Commissioner, Gurugram in the matter of OA No. 253 of 2020.

Ref:- Your office memo no. HSPCB/GRS/2021/441 dated 16.08.2021.

In reference to the subject cited above, it is submitted that the report of this office on the observations of NGT is as follows:-

1. That it is submitted that Municipal Corporation, Manesar had no place to dump or dispose of the waste. And approximately 200 tons of waste is generated per day within the limits of Municipal Corporation, Manesar. Further, approximately 1,82,500 tonnes of legacy waste is already laying in its jurisdiction. In compliance of orders of Hon'ble NGT, New Delhi to resolve the issue approx. 6000 tonnes of Legacy Waste has been lifted from Nawada Fatehpur Village area. In addition to that to remove all the waste from above mentioned area, a short term work order has already been issued to clear the garbage/waste from vulnerable points and transport it to the Municipal Council, Rewari site at Bawal, Haryana. This waste will be treated at the Bawal Site and the land lease procedure is under process.



2. That it is further submitted that Municipal Corporation, Manesar has already circulated a tender (bid closing date 25.08.2021) to appoint Project-Monitoring Consultant. This group of consultants will secure all the elements of integrated solid waste management request for the proposal. It will be Public Private Partnership Project that will cover door to door collection and transportation of Municipal Solid Waste and processing & disposal of the waste too. The target deadline to float the tender is 01.12.2021.

It is worthwhile to mention here that advertisement in all leading daily newspapers has also been issued to the bulk waste generators for the purpose of processing/managing the waste at their own level in their property/premises/site. Moreover, notices have also been issued to the bulk waste generators for the same purpose. Apart from the above mentioned pro-active steps, Municipal Corporation, Manesar is also collecting and transporting the waste from the unauthorized points also. .

Executive Engineer,
for Joint Commissioner,
Municipal Corporation,
Manesar.

Before

After





